

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01060/2018

Jabalpur, this Tuesday, the 06th day of November, 2018

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Pradip Kuamr Pasi
S/o Late Phoolchand
Aged about 55 years,
Es Gangman P.W.I Yard
R/o Ghampur H.No.1046 Kunwar
Jee Ka Bada, Mahrshi Arvind Ward
Jabalpur M.P. PIN 482001

-Applicant

(By Advocate –**Shri Kishore Roy**)

V e r s u s

1. Union of India
Through General Manager
WCR
Jabalpur M.P. PIN 482001

2. Divisional Railway Manager
W.C. Railway
Jabalpur M.P.
S/o P. Pin 482001

- Respondents

(By Advocate –**Shri A.S. Raizada**)

O R D E R (Oral)

The case of the applicant is that the applicant has worked as Gangman with the respondent-department and had served during the period of 1978 to 1992. It has been submitted by the learned counsel for the applicant that while in service a case was registered against the applicant under Section 302 of the IPC in the year 1992.

Thereafter, the applicant was suspended and ultimately removed from the service in the year 1996 on conviction by the competent court under Section 304 Part I IPC. The submission of the applicant is that after serving the sentence, the applicant had sent a legal notice dated 16.01.2008 (Annexure A/2) through his counsel for providing Provident Fund, Gratuity, insurance, salary of suspension period, pension and reinstatement. But unfortunately no action has been taken by the respondent-department. It has been further submitted by the applicant that despite various representations including Annexure A/3 dated 09.07.2018, no response from the respondent department has been received so far.

2. At this stage, the learned counsel for the applicant submits that the applicant will be satisfied if the respondent-department is directed to settle his issues, by granting liberty to the applicant to file a detailed representation along with all the relevant documents to the respondents within two weeks and on such representation the respondents may be directed to consider and decide it in a time bound manner.

3. Shri A.S. Raizada, learned Standing counsel who appears on behalf of the respondents on receipt of advance copy of the O.A. and submits that he has no objection if the applicant files a detailed

representation along with the documents to the respondents and the O.A. is disposed of in above terms.

4. I am of the view that the submission of the applicant is genuine and it is also in the interest of justice. Accordingly, the applicant is granted liberty to file a detailed representation along with all the relevant documents to the respondent-department within two weeks from the date of receipt of a copy of this order. On receiving of such representation, respondents shall consider and decide the said representation of the applicant by passing a reasoned and speaking order, within a period of 90 days thereafter.

5. Needless to say that nothing has been commented on the merits of the case.

6. O.A. is disposed of in the above terms. No costs.

**(Ramesh Singh Thakur)
Judicial Member**

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